

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.23/Chd/Hry/2018**

In the matter of:

M/s SRS Limited. ....Petitioner-Operational Creditor.

Versus.

M/s Celebration Jewellers Pvt. Ltd. ....Respondent-Corporate Debtor.

Present: Dr.Shweta Bajaj, Advocate for petitioner.

Notice of this petition to the respondent-corporate debtor for 22.03.2018 to show cause as to why the petition be not admitted. Notice be sent by speed post by collecting the same from the registry and also at the email address available on the master data of the company immediately along with copy of petition and the entire paper book and file affidavit of service along with the postal receipt and tracking report at least a week before the date fixed.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

February 08, 2018.  
Ashwani